

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-8(ND)/2017

IN THE MATTER OF:

Ranchem Pvt. Ltd.

And RWL Healthworld Ltd.

And RHC Holding Pvt. Ltd.

.... Applicant/petitioners

Order under Section 230-232 of the Companies Act

Order delivered on 31.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Virendra Ganda, Sr. Adv.
Mr. Pawan Sharma, Mr. Sumit Garg,
Mr. Divay Rastogi, Advocates
For the Official Liquidator : Ms. Tania Sharma, Advocate
For the RD (NR), Delhi : Shri Manish Raj, Company Prosecutor

ORDER

Notice of the application to the RD.

A copy of the application has been furnished to the learned Counsel for the RD. Reply, if any, be filed within four weeks with a copy in advance to the Counsel opposite. Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List the matter for arguments on 10th October, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**